

(d) details thereabout and the amount district-wise so far?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b) The Rural House Sites-cum-Construction Assistance Programme in Orissa envisages allotment of house-sites of about 100 sq. yds. to rural landless workers' families and construction assistance of Rs. 1,500/— as subsidy for a dwelling unit costing Rs. 2,000/—. The balance of Rs. 500/— is contributed by the beneficiary in the form of labour, etc.

(c) 1981-82	—	1557 units
1982-83	—	3800 units

(d) Information is being collected from the State Government and will be laid on the Table of the Sabha.

Seminar on Self-Sufficiency in Foodgrains

9520. SHRI MADHAVRAO SCINDIA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether a two day seminar on "self sufficiency in food in the nineties" inaugurated by the Union Finance Minister was held in New Delhi on 23 April, 1983;

(b) if so, what were the main observations and suggestions made at the seminar; and

(c) steps contemplated to be taken by Government in the light thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMED KHAN) : (a) Yes, Sir. The Seminar was organised by the Bharat Krishak Samaj on 2nd and 3rd April, 1983.

(b) Government has not received the observations and suggestions made at the said Seminar.

(c) Does not arise.

Fishing in Prohibited Coastal Waters by Foreign Chartered Fishing Trawlers

9521. PROF P.J. KURIEN : Will the Minister of AGRICULTURE be pleased to refer to Started Question No. 308 on 28 March, 1983 regarding export earning foreign chartered trawlers and state :

(a) whether any foreign chartered fishing trawlers belonging to the companies mentioned to answer to above question were caught fishing within the prohibited coastal waters by the Indian Navy or Coast Guards since 1 January, 1983;

(b) the details of such illegal fishing by foreign chartered trawlers with names of their Indian companies which sponsored them and the dates and locations where they were seized, etc.

(c) the port at which such seized chartered trawlers were taken to and their present status;

(d) whether such chartered trawlers were released without permitting the law to take its own course; and

(e) the details of penal action taken so far and the maximum penal action that can be taken in such cases?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) to (d) There foreign chartered fishing trawlers were apprehended by the Coast Guard for alleged fishing in the territorial waters. They were taken to Bombay Port and handed over by the Coast Guard to the Police. The details of the trawlers involved are given in the Statement appended.

(e) The cases are under investigation by the Police. If convicted, the owner/master is liable to pay a penalty not exceeding Rs. 5 lakhs and the trawlers with its cargo is liable for confiscation for committing an offence under Section 12 (a) of Maritime Zones of India